

## CENTRAL ADMINISTRATIVE TRIBUNAL

XRRNCIAL BENCH, DELHI  
AHMEDABAD BENCH.

2

O.A No. 1990  
T.A. No. 208 OF

DATE OF DECISION 4/5/1990

Shri B. Veeranna

Petitioner

Party in Person

Advocate for the Petitioner (s)

Versus

The union of India and Others Respondent

Mr. J.D. Ajmera.

Advocate for the Respondent(s)

## CORAM .

The Hon'ble Mr. M.M. Singh : Administrative Member

The Hon'ble Mr. N.R. Chandran : Judicial Member

JUDGMENT

Shri B.Veeranna  
Officer (Telegraph Traffic)  
Central Telegraph Office,  
Ahmedabad.

 : Applicant

Versus

1. The Union of India  
Ministry of Communications,  
Dept. of Telecommunications,  
New Delhi- Represented by it's  
Secretary to the Govt. of India,  
Dept. of Telecommunications &  
Ex-Officio Chairman, Telecommunications  
Commission, Sanchar Bhavan.

2. The Chief General Manager,  
Telecommunications,  
Karnataka Circle,  
Bangalore.

3. The Chief General Manager,  
Telecommunications,  
Gujarat Circle,  
Ahmedabad.

: Respondents

Coram : Hon'ble Mr. M.M.Singh

: Administrative Member

Hon'ble Mr. N.R.Chandran

: Judicial Member

ORAL ORDER

Date: 4/5/1990

Per: Hon'ble Mr. N.R.Chandran

: Judicial Member

The above application has been filed challenging the order of transfer, transferring the applicant from Karnataka circle to Gujarat Circle. The applicant has now joined the transfer post and working in Gujarat circle. The contention of the applicant is that certain administrative instructions and guidelines had been violated and the applicant ought not have been transferred. ~~The Even~~ ~~fact~~ assuming the guidelines and instructions had been violated, we cannot interfere with the order of transfer. Therefore, the interest of justice we are directing the first respondent to treat the application filed before this Tribunal as a representation and pass orders thereon on merits. The registry to forward a copy of the application alongwith the order to the first respondent. The first respondent should pass orders within

two months from the receipt of this order. With this direction, the case is disposed of. No order as to costs.

*N.R.Chandran*  
(N.R.Chandran)  
Judicial Member

*M.M.Singh*  
(M.M.Singh)  
Administrative Member

a.a.b.